

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.162/NCLT/AHM/2020

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2020**

Name of the Company: TCI Freight
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

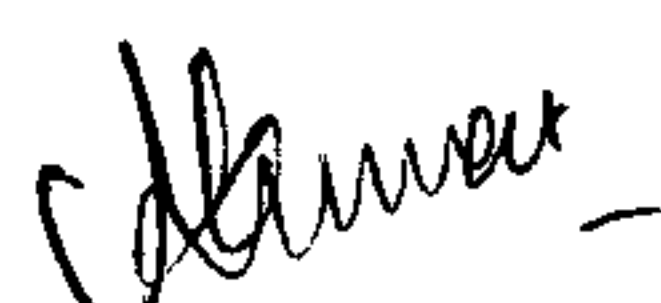
**ORDER
(through video conferencing)**

Mr. Mandeep Singh, Learned Lawyer, appeared on behalf of the Petitioner.

Mr. Jaimin R. Dave, Learned Lawyer, appeared on behalf of the Respondent undertakes to file Vakalatnama.

Two-week time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week.

List the matter on 20.08.2020


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 7th day of July, 2020